



2026:AHC:27574

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1719 of 2026

Dr. Kalka Prasad

.....Petitioner(s)

Versus

State Of Up And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vivekanand Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vivekanand Yadav, learned counsel for the writ petitioner as well as Sri Rahul Malviya, learned Standing Counsel for the State.

2. A case of the writ petitioner is that he retired as Senior Medical Consultant on 06.06.2022, though there happens to be an order sanctioning the payment of G.P.F and other pensionary benefits but till date the amount has not been disbursed.

3. Learned Standing Counsel submits that the claims of the writ petitioner need examination at the first instance by the Director General Medical and Health U.P. at Lucknow, Respondent No.2.

4. Considering the submissions so made at the bar, the writ petition stands **disposed of** directing the writ petitioner to approach the Director General Medical and Health U.P. at Lucknow, Respondent No.2 by filing a comprehensive representation along with a self attested copy of the writ petition and a certified copy of the order passed today, on the certification, the Respondent No.2 shall in corroboration with the other authorities proceed to examine the claims of the petitioner and pass an appropriate order within a period of two months.

(Vikas Budhwar,J.)

February 5, 2026

SFH